

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419

New IA/3538/ND/2024 IA/3003/ND/2024 IA/2455/ND/2024
IA/2528/ND/2024 in IB/2561/ND/2019

IN THE MATTER OF:

M/s Shapoorji Pallonji & Co Pvt Ltd	...	Applicant
Versus		
Sinnar Termal Power Ltd	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Karan Batura, for Applicant(s) in IA/2455/ND/2024 & IA/2528/ND/2024
For the RP	: Adv. Somesh Srivastava, Adv. Ramakant Rai, Adv. Karan Gandhi, Adv. Sikhar Tiwari, Adv. Trilegal

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3538/ND/2024:-

This is an application to extend the CIRP period by 90 (ninety) days from the date of expiry of period of 180 (one hundred and eighty) days i.e., 14.07.2024. Considering the facts and circumstances mentioned in the application as well as submissions made on behalf of the Applicant, this Tribunal is inclined to extend the period of 90 days from 14.07.2024. Accordingly, the IA/3538/ND/2024 stands **allowed**.

IA/3003/ND/2024:-

This is an application to take on record the list of creditors prepared by the Applicant as on 20.05.2024 in CIRP Process of the

Corporate Debtor. The same is taken on record, subject to all just exceptions. IA/3003/ND/2024 stands **allowed**. Place it with the main file for further reference.

IA/2455/ND/2024 & IA/2528/ND/2024:-

Mr. Karan Batra, Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Applicant in IA/2455/ND/2024 & IA/2528/ND/2024 has submitted that they already filed the rejoinder, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List this matter on **14.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)